



TOP PRIORITY

E-mail

From :

Registrar General

High Court of Judicature at

Allahabad

To :

All the District Judges/ OSDs

Subordinate to the High Court of Judicature at

Allahabad

No. 427/ Infra Cell: Allahabad

Dated: March 21, 2020

Sub: Regarding taking all preventive and remedial measures for combating the impending threat of COVID-19 in Subordinate Courts across the State.

Sir/Madam,

In continuation of letter No. 426/ Infra Cell: Allahabad dated March 21, 2020, I am directed to intimate you that the Hon'ble Committee constituted for the purpose of taking preventive and remedial measures for combating the impending threat of COVID-19 for Subordinate Courts, vide its minute dated 21.03.2020, has been pleased to resolve as under:-

"All the Courts Subordinate to the High Court of Judicature at Allahabad and all Commercial Courts, Motor Accident Claims Tribunals and Land Acquisition Rehabilitation and Resettlement Authorities across the State of U.P. shall also remain closed till 28.03.2020. However, as regards cases of utmost importance/urgency, the District Judge shall decide as to whether urgency exists or not and to take action as per convenience. Remands and Bails of arrested persons shall be done as per holiday practice. In lieu of the closure of Courts during abovementioned period all of the above Courts/ Authorities/ Tribunals shall be working in coming summer vacation, accordingly."



:2:

Hon'ble the Committee has further resolved that:-

"All the District Judges/ Presiding Officers of all Commercial Courts , Motor Accident Claims Tribunals and Land Acquisition Rehabilitation and Resettlement Authorities across the State of U.P. are directed to issue necessary advisories to all of their subordinate staff to avoid attending mass gathering and extensive travels through public transport during this period and to adhere to all other Advisories/ Guidelines/ Directions issued by the Union/State Government in order to combat the impending threat of COVID-19 ."

You are, therefore, requested to be apprised accordingly and to bring the above directions in the notice of all the Presiding Officers of Commercial Courts, Motor Accident Claims Tribunals and Land Acquisition Rehabilitation and Resettlement Authorities also, as the case may be, of your district for their information and strict compliance, in its letter and spirit. All stakeholders viz. advocates, litigants, other concerned authorities etc. may also be informed, accordingly.

The action taken report /compliance report may be sent to this Hon'ble Court by 23.03.2020, positively.

Yours sincerely

elksinghla
21.3.2020

Registrar General

No. 427(i) / Infra Cell: Allahabad

Dated March 21, 2020

Copy forwarded to:

1. The Principal Secretary (Law) & L.R., Government of Uttar Pradesh, Lucknow, for getting apprised and to intimate the Government for further necessary action, accordingly.

Registrar (J)

Infra-Subordinate Courts